

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

24/09/2020

O.A./260/307/2020

UDAYA CH SAMAL
-V/S-
M/O RAILWAYS

ITEM NO:5

FOR APPLICANTS(S) Adv. : Mr. N.R.Routray

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsel for the applicant and respondents through VC. Learned counsel for the respondents submitted that during pendency of this OA the appellate authority has disposed of the appeal filed by the applicant against the punishment confirming the same. Learned counsel for the applicant agreed to the submission and wanted to file revision application to challenge the order of the appellate authority for which he does not want to proceed with the OA.</p> <p>Accordingly the OA is disposed of at this stage without expressing any opinion on merit of the case with liberty to the applicant to challenge the order of the appellate authority and disciplinary authority in accordance with law.</p> <p>Copy of the order to learned counsel for both the sides.</p> <p>(GOKUL CHANDRA PATI) MEMBER (A)</p> <p>(MANJULA DAS) MEMBER (J)</p> <p>sadish</p>